

12.05 hrs.

**STATEMENT RE. USE AND DEVELOPMENT OF CAUVERY WATERS**

**THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI JAGJIWAN RAM):** As the House is aware the waters of the Cauvery are at present being fully utilised. There have been differences amongst the three States viz., Karnataka, Kerala and Tamil Nadu, regarding its use and further development. A number of meetings have been held with the Chief Ministers/Ministers of the States since 1970.

I convened a meeting of the Chief Ministers of the three States in November, 1974. This was followed by another meeting in February, 1975. Mutually acceptable settlement, however, could not be reached at those meetings. The matter was further discussed with the officers of the three States and studied in the light of the views expressed by the States.

I held a meeting with the Governor of Tamil Nadu, the Chief Minister of Karnataka and Irrigation and Electricity Ministers of Kerala on 25th August, 1976. The meeting lasted for over six hours and the discussions continued on 26th August also. All aspects of this complex matter were discussed. The discussions were frank. Each State expressed its view points which were appreciated by the others in a spirit of mutual accommodation. The talks led to an understanding which can be regarded as a landmark towards settlement of

some of the most complex issues. I shall now give the salient features of the understanding reached amongst the three States.

The existing utilisation of Cauvery waters is 671 TMC comprising 489 TMC by Tamil Nadu, 177 TMC by Karnataka and 5 TMC by Kerala. There is scope for effecting economies in the present use without detriment to the existing ayacuts. Maximum possible economies in the present use would have to be effected so that waters thus saved, can be used to provide additional multipurpose benefits. There is need for integrated operation of reservoirs in the basin and for regulation of supplies to ensure optimum use and equitable distribution of waters. In a normal year, the existing areas under irrigation would have to be fully protected. A committee of the representatives of the Central and State Governments shall be constituted immediately to work out the manner of sharing the available waters in lean years. This committee will also work out quantities of surplus waters that may be presently available for use. The report of the committee will be submitted within three months for consideration at the next meeting of the Chief Ministers.

A Cauvery Valley Authority shall be constituted. It will comprise one irrigation engineer from each of the three States and will be presided over by an irrigation engineer nominated by the Centre. The functions and rules of procedure of the Cauvery Valley Authority will be drafted by a

[Shri Jagjwan Ram]  
committee of the Secretaries of the three States, and these will be considered at the next meeting of the Chief Ministers

The above understanding provides the basis for cooperation and further development of Cauvery waters in the most efficient manner

12 08 hrs

#### BUSINESS OF THE HOUSE

THE MINISTER OF WORKS AND HOUSING AND PARLIAMENTARY AFFAIRS (SHRI K RAGHU RAMAIAH) With your permission Sir, I rise to announce that Government Business in this House during the week commencing 30th August, 1976, will consist of —

- 1 Consideration and passing of —
  - (a) The Constitution (Forty Third Amendment) Bill 1976
  - (b) The Fifth Schedule to the Constitution (Amendment) Bill 1976
  - (c) The Kerala State Legislative Assembly (Extension of Duration) Second Amendment Bill 1976
- 2 Consideration of any item of Government Business carried over from today's Order Paper
- 3 Introduction consideration and passing of the Salaries and Allowances of Members of Parliament (Amendment) Bill, 1976 Relating to pension

4 Consideration and passing of the Scheduled Castes and Scheduled Tribes Orders (Amendment) Bill, 1976

I may add that I propose to introduce the Pensions Bill either on the 30th or on the 31st and take it up on the 1st Sir, I seek your indulgence to waive the necessary rules in this respect

#### BUSINESS ADVISORY COMMITTEE

##### SIXTY-FOURTH REPORT

THE MINISTER OF WORKS AND HOUSING AND PARLIAMENTARY AFFAIRS (SHRI K RAGHU RAMAIAH) I beg to move

That this House do agree with the Sixty fourth Report of the Business Advisory Committee presented to the House on the 26th August, 1976

Sir before you put it to the House, may I bring to the notice of the House one point which may otherwise go unnoticed namely that the Committee has recommended *inter alia* that the Lok Sabha will sit on Wednesday, the 1st September 1976 also

MR SPEAKER The question is

That this House do agree with the Sixty-fourth Report of the Business Advisory Committee presented to the House on the 26th August, 1976

*The motion was adopted*